

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO.2621**

**TO BE ANSWERED ON THE 10<sup>TH</sup> MAY, 2016/ VAISAKHA 20, 1938 (SAKA)**

**DRUG REGULATION**

**2621. SHRI DHARAM VIRA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the outcome of the efforts made by the Government for prevention of drug trafficking and abuse of illegal substances/ drugs in the country;**

**(b) whether the Government has taken any steps to regulate/control sale of drugs by pharmacists/chemists to non-prescribed users; and**

**(c) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHI CHAUDHARY)**

**(a) to (c): Efforts made by the Government for prevention of drug trafficking and abuse of illegal substances/drugs has resulted registration of 23211 cases, arrests of 32630 persons and seizure of 102069.66 kgs of major narcotic drugs such as Cocaine, Ganja, Hashish, Heroin, Opium, Amphetamine, Ephedrine, MDMA, Methamphetamine, methaqualone, Morphine, and Psedoephedrine during the year 2015.**

**Central Drugs Standard Control Organization (CDSCO) deals with the safety, quality and efficacy of drugs under the provisions of Drugs and**

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**cosmetics Act 1940 and Rules made thereunder. Under the said Act, the drugs are required to be manufactured for sale and distribution in accordance with the provisions of the said Act and Rules. Sale of drugs listed under schedule H, H1 and X without a prescription of registered medical practitioner is a violation of the provision under the Drugs and cosmetics Rules 1945. Action on such cases are taken by the State Licensing Authorities.**

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